

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date : 06.11.2020**

**Misc. Application No. 413 of 2020  
(Delay Application)  
And  
Appeal No. 407 of 2020**

Akhileshwar Kumar Mishra

..... Appellant

Versus

Securities and Exchange Board of India

... Respondent

Mr. Amit Gupta, Advocate with Ms. Kapila Mahendroo, Advocate  
for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt, Mr. Hersh  
Choudhary, Advocates i/b Vidhii Partners for the Respondent.

ORDER :

**Misc. Application No. 413 of 2020 :**

1. There is a delay in filing the appeal. For the reasons stated in  
the application, delay is condoned. The Misc. Application No. 413  
of 2020 is accordingly allowed.

**Appeal No. 407 of 2020 :**

1. We have heard Shri Amit Gupta, the learned counsel for the appellant and Ms. Nidhi Singh, the learned counsel for the respondent through video conference.
2. Connect with Appeal No. 332 of 2020 (Amresh Pathak & Ors. vs. SEBI) and list on December 2, 2020 for admission and for final disposal.
3. In the meanwhile, respondent will file a reply within two weeks from today. Rejoinder may be filed by the appellant on or before next date of listing.
4. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the

Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C. K. G. Nair  
Member

Justice M. T. Joshi  
Judicial Member

06.11.2020  
PTM